

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 30/82-ALC4/2008 MEETING DATE : 21.10.2008

The Meeting No.30/09 in the year 2008-09 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 was held on **21.10.2008** under the Chairmanship of Export Commissioner, Shri Sanjay Rastogi in his chamber.

Following members were present:-

1. Shri D.N. Mathur, Dy. IA, PI Division, C & PC.
2. Shri Rajinder Pal Singh, DDG
3. Shri Shyam Lal, FTDO

Case No.B-347	M/S Suven Life Sciences Ltd.
Norms Committee Meeting No.30/09	F.No.01/82/050/00543/AM08
Meeting Date: 21.10.2008	RA F.09/24/040/00450/AM08
Adv.Lic.No.0910032659 dated 15.01.2008	
Committee decided to defer case for 18.11.2008 for comments of PI Division.	

Case No.B-348	M/S Cipla Ltd.
Norms Committee Meeting No.30/09	F.No.01/82/050/00651/AM09
Meeting Date: 21.10.2008	RA F.03/94/040/00305/AM09
Adv.Lic.No.0310476019 dated 23.06.2008	
Committee decided to defer case for 18.11.2008 for comments of PI Division.	

Case No.B-349	M/S Innovative Healthcare India Pvt. Ltd.
Norms Committee Meeting No.30/09	F.No.01/85/050/00227/AM06
Meeting Date: 21.10.2008	RA F.04/24/040/00372/AM06
Adv.Lic.No.0410078032 dated 18.01.2006	
Committee decided to defer case for 18.11.2008 for comments of Department of MSME.	

Case No.B-350	M/S Alkaloids Corporation
Norms Committee Meeting No.30/09	F.No.01/87/050/00653/AM07
Meeting Date: 21.10.2008	RA Fo.02/24/040/00202/AM07
Adv.Lic.No.0210094669 dated 21.10.2006	

Committee decided to link earlier file in which comments of Department of Revenue had been received and examine case on file.

Case No.B-352	M/S Omcrown Pharmachem Pvt. Ltd.
Norms Committee Meeting No.30/09	F.No.01/83/050/00909/AM08
Meeting Date: 21.10.2008	RA Fo.07/24/040/00338/AM08
Adv.Lic.No.0710052771 dated 08.08.2007	
Committee decided to defer case for 18.11.2008 for comments of Chemical Division.	

Case No.B-353	M/S J.B. Chemicals & Pharmaceuticals Ltd.
Norms Committee Meeting No.30/09	F.No.01/82/050/00557/AM08
Meeting Date: 21.10.2008	RA Fo.03/94/040/01161/AM08
Adv.Lic.No.03104622185 dated 22.02.2008	
Committee considered case as per agenda and in consultation with technical authority present in meeting decided to allow amendment in the description in import item No. 1 to read as “Cimetidine A type USP” without any other change in the decision of NC taken in its 11/82 meeting held on 10.06.2008.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-354	M/S J.B. Chemicals & Pharmaceuticals Ltd.
Norms Committee Meeting No.30/09	F.No.01/82/050/00564/AM08
Meeting Date: 21.10.2008	RA Fo.03/94/040/01050/AM08
Adv.Lic.No.0310459136 dated 25.01.2008	
Committee decided to call for technical literature from firm in support of their claim. Accordingly, case was deferred for 02.12.2008.	

Case No.A-86	M/S Cipla Ltd.
Norms Committee Meeting No.30/09	F.No.01/82/162/00912/AM08
Meeting Date: 21.10.2008	RA Fo.03/94/040/01198/AM08
Case under para 4.4.2 of HBP.	
Committee decided to defer case for 04.11.2008.	

Case No.A-87	M/S Benzo Petro International Ltd.
Norms Committee Meeting No.30/09	F.No.01/82/050/01013/AM09
Meeting Date: 21.10.2008	RA Fo.03/24/040/01297/AM01
Adv.Lic.No.0310068738 dated 16.01.2001	
Committee decided to defer case for 18.11.2008 for comments of Chemical Division.	

Case No.C-55	M/S Aarti Industries Ltd.
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Norms Committee Meeting No.30/09	F.No.01/82/162/01049/AM08
Meeting Date: 21.10.2008	
Committee considered case as per agenda and observed that Chemical Division has forwarded the written comments vide their U.O. No.14010/53/2004/Ch.II dated 20.03.2006 which are quite old for fixing SION. It was, therefore, decided to request Chemical Division to furnish their comments based on Central Excise data. Accordingly, case was deferred for 18.11.2008.	

1	Case No.:19/23/83-ALC1/2007	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/83/050/00655/AM08/	RLA File :07/24/040/00234/AM08/	Lic.No/Date:0710052301 04.07.2007	Defer Date:18.11.2008
	Decision :Committee considered case as per agenda and observed that the application of the firm was forwarded to DGHS for their comments, but inspite of D.O. reminder, comments are not forthcoming. It was, therefore, decided to forward a copy of application to Department of MSME for their comments. Accordingly, case was deferred for 18.11.2008.			

2

Case No.:104/6/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Approved
HQ File :01/82/050/00187/AM09/	RLA File :08/24/040/00123/AM08/	Lic.No/Date:0810066581 14.08.2007	

Decision :Committee considered case as per agenda for ratification of norms and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Gemcitabine for Injection USP 200mg, Lyophilized 200 mg/vial (10 ml Vial) [Each vial contains Gemcitabine Hcl USP 228 Mg]	1 No.	1.	Gemcitabine Hydrochloride USP	250.58 mg/vial
Gemcitabine for Injection USP 1000mg, Lyophilized 1000 mg/vial (50 ml Vial) [Each vial contains Gemcitabine Hcl USP 1140 Mg]	1 No.	1.	Gemcitabine Hydrochloride USP	1195.95 mg/vial
Gemcitabine for Injection USP 2000mg, Lyophilized 2000 mg/vial (100 ml Vial) [Each vial contains Gemcitabine Hcl USP 2280 Mg]	1 No.	1.	Gemcitabine Hydrochloride USP	2391.9 mg/vial

RA concerned may take further necessary action as per above decision of NC.

3	Case No.:191/27/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/83/050/01265/AM08/	RLA File :04/24/040/00235/AM08/	Lic.No/Date:0410091280 01.10.2007	Defer Date:18.11.2008
	Decision :Committee decided to defer case for 18.11.2008 for comments of PI Division.			

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Case No.:61/39/83-ALC1/2007	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Approved	
HQ File :01/83/050/01640/AM08/	RLA File :03/94/040/00816/AM08/	Lic.No/Date:0310451665 27.11.2007		
Decision :Committee considered case as per agenda and in light of written comments of Chemical Division vide their U.O. No.14010/28/2005/Ch.III, signed copy handed over in the meeting, and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl. No.	Import items	Qty. allowed
N,Ethyl Hydroxy Ethyl Aniline	1 Kg.	1.	Aniline	0.626 kg
RA concerned may take further necessary action as per above decision of NC.				

5	Case No.:12/42/83-ALC1/2007	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Rejected
	HQ File :01/83/050/01788/AM08/	RLA File :22/24/040/00053/AM08/	Lic.No/Date:2210007356 04.01.2008	
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish Production and Consumption data certified by Central Excise Authority vide letter dated 02.09.2008, but no reply has been received and norms can not be fixed in absence of required data. It was, therefore, decided to close the case.			
	RA concerned may take further necessary action as per above decision of NC.			

6	Case No.:34/45/82-ALC4/2007	Party Name:HILDOSE	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Rejected
	HQ File :01/82/050/00497/AM08/	RLA File :03/94/040/01100/AM08/	Lic.No/Date:0310460275 06.02.2008	
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish (i) Purity of import item, (ii) Purity of export item and (iii) justification for wastage claimed vide letter dated 29.08.2008, but no reply has been received and norms can not be fixed in absence of required information. It was, therefore, decided to close the case.			

RA concerned may take further necessary action as per above decision of NC.

7	Case No.:29/6/82-ALC4/2008	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00112/AM09/	RLA File :03/94/040/01032/AM08/	Lic.No/Date:0310460255 06.02.2008	Defer Date:18.11.2008
	Decision :Committee considered case as per agenda and observed that the technical information has been received from the firm and has been forwarded to technical authority for their comments. Accordingly, case was deferred for 18.11.2008.			

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Case No.:104/11/82-ALC4/2008	Party Name:GRANULES INDIA LIMITED	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Approved	
HQ File :01/82/050/00424/AM09/	RLA File :09/24/040/00384/AM08/	Lic.No/Date:0910032913 08.02.2008		
Decision : Committee considered case as per agenda and in light of written comments of PI Division vide their O.M. No.35011/71/2008-PI-III dated 30.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl. No.	Import items	Qty. allowed
Compresso CIP 65	1 Kg.	1.	Ciprofloxacin Hydrochloride	0.757 kg
		2.	Maize Starch	0.159 kg
		3.	Povidone K-30	0.005 kg
		4.	Sodium Starch Glycollate	0.040 kg
		5.	Magnesium Stearate	0.009 kg
		6.	Starch Pregelatinised	0.025 kg
		7.	Silica, Colloidal Anhydrous	0.005 kg
RA concerned may take further necessary action as per above decision of NC.				

9	Case No.:1/44/82-ALC4/2007	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Rejected
	HQ File :01/82/050/00463/AM08/	RLA File :22/24/040/00056/AM08/	Lic.No/Date:2210007484 21.02.2008	
	Decision : Committee considered case as per agenda and observed that the firm was requested to furnish Production and Consumption data certified by Central Excise Authority vide letter dated 28.08.2008, but no reply has been received and norms can not be fixed in absence of required data. It was, therefore, decided to close the case.			
	RA concerned may take further necessary action as per above decision of NC.			

10	Case No.:54/6/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00137/AM09/	RLA File :09/24/040/00526/AM08/	Lic.No/Date:0910033127 28.02.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.			

11	Case No.:57/6/82-ALC4/2008	Party Name:CORAL DRUGS PVT. LTD.,	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00140/AM09/	RLA File :05/24/040/00884/AM08/	Lic.No/Date:0510217198 28.02.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of Department of MSME.			

12	Case No.:126/11/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Approved																																							
	HQ File :01/82/050/00446/AM09/	RLA File :09/24/040/00538/AM08/	Lic.No/Date:0910033204 04.03.2008																																								
	Decision : Committee considered case as per agenda and in light of written comments of PI Division vide their O.M. No.35011/71/2008-PI-III dated 30.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="11">Efavirenz</td><td rowspan="11">1 Kg.</td><td>1.</td><td>D-(+)Camphoric Acid</td><td>2.05 kg</td></tr> <tr> <td>2.</td><td>Citric Acid</td><td>0.81 kg</td></tr> <tr> <td>3.</td><td>Cyclopropyl acetylene</td><td>0.524 kg</td></tr> <tr> <td>4.</td><td>Dichloro Methane</td><td>5.37 kg</td></tr> <tr> <td>5.</td><td>Dimethyl Formamide</td><td>2.22 kg</td></tr> <tr> <td>6.</td><td>Methanol</td><td>0.355 kg</td></tr> <tr> <td>7.</td><td>N-Heptane</td><td>1.165 kg</td></tr> <tr> <td>8.</td><td>N-Hexane</td><td>4.445 kg</td></tr> <tr> <td>9.</td><td>Tetra Hydrofuran</td><td>3.848 kg</td></tr> <tr> <td>10.</td><td>Tetramethyl Ethylenediamine</td><td>0.69 kg</td></tr> <tr> <td>11.</td><td>Triphosgene</td><td>0.498 kg</td></tr> </tbody> </table> Note:The firm has applied for inputs based on Non Infringing Route, but the inputs have been allowed on conventional process by comparison of data. RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl. No.	Import items	Qty. allowed	Efavirenz	1 Kg.	1.	D-(+)Camphoric Acid	2.05 kg	2.	Citric Acid	0.81 kg	3.	Cyclopropyl acetylene	0.524 kg	4.	Dichloro Methane	5.37 kg	5.	Dimethyl Formamide	2.22 kg	6.	Methanol	0.355 kg	7.	N-Heptane	1.165 kg	8.	N-Hexane	4.445 kg	9.	Tetra Hydrofuran	3.848 kg	10.	Tetramethyl Ethylenediamine	0.69 kg	11.	Triphosgene
Export product	Export Qty.	Sl. No.	Import items	Qty. allowed																																							
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13	Case No.:128/11/82-ALC4/2008	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Approved
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HQ File :01/82/050/00448/AM09/	RLA File :09/24/040/00536/AM08/	Lic.No/Date:0910033321 11.03.2008
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Decision : Committee considered case as per agenda and in light of written comments of PI Division vide their O.M. No.35011/81/2008-PI-III dated 30.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl. No.	Import items	Qty. allowed
2-Chloro methyl-3-methyl-4-(3-methoxy propoxy)-pyridine hydrochloride	1 Kg.	1.	2,3 Lutidine	1.00 kg
		2.	3 Methoxy Propylamine	1.187 kg
		3.	Isopropyl Alcohol	1.87 kg
		4.	Acetone	0.625 kg
		5.	Sodium Nitrile	1.424 kg

RA concerned may take further necessary action as per above decision of NC.

14	Case No.:126/6/82-ALC4/2008	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00209/AM09/	RLA File :03/95/040/00826/AM08/	Lic.No/Date:0310464745 12.03.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of PC Division.			

15	Case No.:118/6/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00201/AM09/	RLA File :08/24/040/00275/AM08/	Lic.No/Date:0810070672 13.03.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.			

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Case No.:125/11/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Approved
HQ File :01/82/050/00445/AM09/	RLA File :09/24/040/00574/AM08/	Lic.No/Date:0910033343 13.03.2008	

Decision : Committee considered case as per agenda and in light of written comments of PI Division vide their O.M. No.35011/71/2008-PI-III dated 30.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl. No.	Import items	Qty. allowed
Efavirenz from Camphanic Acid route	1 Kg.	1.	(-)-(IS,4R)-Camphoric Acid	1.29 kg
		2.	Citric Acid	0.81 kg
		3.	Cyclopropyl acetylene	0.524 kg
		4.	Dichloro Methane	5.37 kg

		5.	Mimethyl Formamide	2.22 kg
		6.	Methanol	0.355 kg
		7.	N-Heptane	1.165 kg
		8.	N-Hexane	4.445 kg
		9.	Tetra Hydro Furan	3.848 kg
		10.	Tetramethyl Ethylenediamie	0.69 kg
		11.	Triphosgene	0.498 kg

Note:The firm has applied for inputs based on Non Infringing Route, but the inputs have been allowed on conventional process by comparison of data.

RA concerned may take further necessary action as per above decision of NC.

17	Case No.:53/6/82-ALC4/2008	Party Name:KAMUD DRUGS PVT.LIMITED.,	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00136/AM09/	RLA File :31/24/040/00394/AM08/	Lic.No/Date:3110033090 14.03.2008	Defer Date:18.11.2008
	Decision :Committee decided to forward a copy of application and a copy of reply received from firm to PI Division for their comments. Accordingly, case was deferred for 18.11.2008.			

18	Case No.:33/15/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00673/AM09/	RLA File :07/21/040/01505/AM08/	Lic.No/Date:0710056528 20.03.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.			

19	Case No.:22/13/82-ALC4/2008	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Approved
	HQ File :01/82/050/00529/AM09/	RLA File :05/24/040/00957/AM08/	Lic.No/Date:0510218439 25.03.2008	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/97/2008-PI-III dated 11.09.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
8-Chloro-5,6-Dihidro-11-H-Benzo (5,6) Ciclohepta (1,2B) Piridine-11-one (L7)	1 kg.	1.	3-Chlorobenzyl Cyanide	1.80 kg
		2.	Sodium Methoxide	1.20 kg
		3.	Hydrazine Hydrate	1.26 kg
		4.	N N Dimethyl Carbomoyl Chloride	2.20 kg
		5.	Sodium Cyanide	0.20 kg

		6.	Potassium Carbonate	0.93 kg
		7.	NN Dimethyl Formamide	0.05 kg
		8.	Toluene	7.14 kg
		9.	Methylene Chloride	4.45 kg
		10.	Acetonitrile	0.91 kg
		11.	Isopropyl Alcohol	1.62 kg

It was decided to call for Consumption and Production data duly certified by Central Excise Authorities through Pharmexcil for the export product Loratidine (SION A-2409) on account of improvement of yields obtained by some firms, to decide about SION revision.

RA concerned may take further necessary action as per above decision of NC.

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Case No.:23/13/82-ALC4/2008	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Approved	
HQ File :01/82/050/00530/AM09/	RLA File :05/24/040/00956/AM08/	Lic.No/Date:0510218438 25.03.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/97/2008-PI-III dated 11.09.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
8-Chloro-11 Hidroxy-N-Methyl Piperidino Azatadine (L8)	1 kg.	1.	3-Chlorobenzyl Cyanide	1.82 kg
		2.	Sodium Hydrate	1.218 kg
		3.	Hydrazine Hydrate	1.28 kg
		4.	N,N-Dimethyl Carbomoyl Chloride	2.233 kg
		5.	Sodium Cyanide	0.203 kg
		6.	Potassium Carbonate	0.93 kg
		7.	N N-Dimethyl Formamide	0.05 kg
		8.	Toluene	4.97 kg
		9.	Methylene Chloride	3.09 kg
		10.	Acetonitrile	0.63 kg
		11.	Tetrahydrofuran	3.35 kg
		12.	Isopropyl Alcohol	2.12 kg
RA concerned may take further necessary action as per above decision of NC.				

21	Case No.:3/24/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00936/AM09/	RLA File :03/94/040/00073/AM09/	Lic.No/Date:0310468658 16.04.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.			

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Case No.:117/11/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Approved	
HQ File :01/82/050/00437/AM09/	RLA File :09/24/040/00590/AM08/	Lic.No/Date:0910033738 24.04.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/71/2008-PI-III dated 30.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
2-Nitro-5-Phenyl Thiomethoxy Acetanilide (Febantel Intermediate)	1 kg.	1.	Methoxy Acetyl Chloride	0.53 kg
		2.	Methylene Dichloride	1.987 kg
		3.	Methanol	1.10 kg
		4.	Toluene	1.45 kg
RA concerned may take further necessary action as per above decision of NC.				

23	Case No.:6/12/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00474/AM09/	RLA File :03/94/040/00104/AM09/	Lic.No/Date:0310469550 25.04.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.			

24	Case No.:10/12/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00478/AM09/	RLA File :03/94/040/00124/AM09/	Lic.No/Date:0310470252 01.05.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.			

25	Case No.:1/8/82-ALC4/2008	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00223/AM09/	RLA File :22/24/040/00075/AM08/	Lic.No/Date:2210007767 05.05.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.			

26	Case No.:14/12/82-ALC4/2008	Party Name:EMAMI LIMITED,	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00482/AM09/	RLA File :02/24/040/00009/AM09/	Lic.No/Date:0210112297	Defer

			12.05.2008	Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of Department of MSME.			
27	Case No.:15/12/82-ALC4/2008	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00483/AM09/	RLA File :07/24/040/00050/AM09/	Lic.No/Date:0710057454 16.05.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of Chemical Division.			
28	Case No.:64/14/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00616/AM09/	RLA File :09/24/040/00068/AM09/	Lic.No/Date:0910034075 27.05.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.			
29	Case No.:70/14/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00622/AM09/	RLA File :09/24/040/00052/AM09/	Lic.No/Date:0910034083 27.05.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of Chemical Division.			
30	Case No.:22/14/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00574/AM09/	RLA File :03/94/040/00230/AM09/	Lic.No/Date:0310473544 06.06.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.			
31	Case No.:51/14/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00603/AM09/	RLA File :09/24/040/00110/AM09/	Lic.No/Date:0910034350 19.06.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.			
32	Case No.:52/14/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred

	HQ File :01/82/050/00604/AM09/	RLA File :09/24/040/00357/AM08/	Lic.No/Date:0910034351 19.06.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.			

33	Case No.:81/14/82-ALC4/2008	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00633/AM09/	RLA File :03/95/040/00257/AM09/	Lic.No/Date:0310475550 19.06.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.			

34	Case No.:85/14/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00637/AM09/	RLA File :03/94/040/00311/AM09/	Lic.No/Date:0310475620 20.06.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.			

35	Case No.:5/15/82-ALC4/2008	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00645/AM09/	RLA File :03/95/040/00276/AM09/	Lic.No/Date:0310475880 23.06.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of PC Division.			

36	Case No.:6/15/82-ALC4/2008	Party Name:FDC LTD	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00646/AM09/	RLA File :03/94/040/00249/AM09/	Lic.No/Date:0310475942 23.06.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.			

37	Case No.:15/16/82-ALC4/2008	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00708/AM09/	RLA File :11/24/040/00021/AM08/	Lic.No/Date:1110017641 03.07.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of Chemical Division.			

38	Case No.:10/17/82-ALC4/2008	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case
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HQ File :01/82/050/00734/AM09/	RLA File :09/24/040/00146/AM09/	Lic.No/Date:0910034574 11.07.2008	Approved	
Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/160/2008-PI-III dated 19.09.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Cefixime USP	1 kg.	1.	G.C.L.E.	1.555 kg
		2.	Mica Ester	1.112 kg
		3.	Triethylamine	0.416 kg
		4.	Thriphenyl Phosphine	1.22 kg
		5.	Dimethyl Formamide	5.61 kg
		6.	Methylene Chloride	16.25 kg
		7.	Acetonitrile	3.84 kg
RA concerned may take further necessary action as per above decision of NC.				

39	Case No.:13/17/82-ALC4/2008	Party Name:FINE ORGANIC INDUSTRIES(MUMBAI) PVT. LTD.	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Rejected
	HQ File :01/82/050/00737/AM09/	RLA File :03/94/040/00375/AM09/	Lic.No/Date:0310478323 11.07.2008	
	Decision :Committee observed that the firm vide C&PC letter No.14010/39/2008-Ch.III dated 15.07.2008 was requested to furnish technical information, but no reply has been received and norms can not be fixed in absence of required information. It was, therefore, decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

40	Case No.:26/17/82-ALC4/2008	Party Name:SKM PHARMA(P)LTD.,	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00750/AM09/	RLA File :07/24/040/00096/AM09/	Lic.No/Date:0710058483 14.07.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.			

41	Case No.:27/17/82-ALC4/2008	Party Name:METROPOLITAN OVERSEAS LIMITED,	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00751/AM09/	RLA File :03/95/040/00308/AM09/	Lic.No/Date:0310478772 15.07.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.			

			Meet No/Date:30/82-ALC4/2008	
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42	Case No.:6/18/82-ALC4/2008	Party Name:RA CHEM PHARMA LIMITED	21.10.2008	Status:Case
	HQ File :01/82/050/00759/AM09/	RLA File :09/24/040/00111/AM09/	Lic.No/Date:0910034663 16.07.2008	Deferred Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.			

43	Case No.:11/18/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00764/AM09/	RLA File :07/24/040/00196/AM09/	Lic.No/Date:0710058625 18.07.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.			

44	Case No.:12/18/82-ALC4/2008	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Approved									
	HQ File :01/82/050/00765/AM09/	RLA File :09/24/040/00139/AM09/	Lic.No/Date:0910034701 18.07.2008	Defer Date:									
	Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as applied by firm as per details below:- <table border="1" data-bbox="163 800 1518 907"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Venlafaxine Hydrochloride</td><td>1 kg.</td><td>1.</td><td>1-(4-Methoxyphenyl)-2-Aminoethyl Cyclohexanol Hydrochloride</td><td>1.07 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Venlafaxine Hydrochloride	1 kg.	1.	1-(4-Methoxyphenyl)-2-Aminoethyl Cyclohexanol Hydrochloride
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Venlafaxine Hydrochloride	1 kg.	1.	1-(4-Methoxyphenyl)-2-Aminoethyl Cyclohexanol Hydrochloride	1.07 kg									

45	Case No.:14/18/82-ALC4/2008	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00767/AM09/	RLA File :09/24/040/00161/AM09/	Lic.No/Date:0910034714 21.07.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.			

46	Case No.:16/18/82-ALC4/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00769/AM09/	RLA File :03/95/040/00355/AM09/	Lic.No/Date:0310479455 21.07.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of Chemical Division.			

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47	Case No.:18/18/82-ALC4/2008	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00771/AM09/	RLA File :04/24/040/00090/AM09/	Lic.No/Date:0410097323 21.07.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.			

48	Case No.:4/19/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Rejected
	HQ File :01/82/050/00778/AM09/	RLA File :07/24/040/00191/AM09/	Lic.No/Date:0710058662 22.07.2008	
	Decision : Committee considered case as per agenda and observed that the firm was requested to furnish copy of Master Batch Formula vide letter dated 21.08.2008, but no reply has been received and norms can not be fixed in absence of required information. It was, therefore, decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

49	Case No.:5/19/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Rejected
	HQ File :01/82/050/00779/AM09/	RLA File :07/24/040/00194/AM09/	Lic.No/Date:0710058663 22.07.2008	
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish copy of Master Batch Formula vide letter dated 21.08.2008, but no reply has been received and norms can not be fixed in absence of required information. It was, therefore, decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

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Case No.:20/20/82-ALC4/2008	Party Name:R L FINE CHEM	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Approved	
HQ File :01/82/050/00813/AM09/	RLA File :07/24/040/00167/AM09/	Lic.No/Date:0710058819 30.07.2008		
Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 19/82 meeting held on 05.08.2008 and in consultation with representative of technical authority present in meeting decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Methane Sulfonate of 10,11-Dihydro-N,N, Betarimethyl-5H-	1 Kg.	1.	1 Bromo 3 chloro 2 methyl propane	0.55 kg

Dibenz(B,F) Propanamine	Azepine-5-	2.	Iminodibenzyl	0.56 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:21/20/82-ALC4/2008	Party Name:R L FINE CHEM	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Approved	
HQ File :01/82/050/00814/AM09/	RLA File :07/24/040/00168/AM09/	Lic.No/Date:0710058822 30.07.2008		
Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 22/82 meeting held on 04.10.2007 and in consultation with representative of technical authority present in meeting decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Clomipramine Hcl	1 Kg.	1.	1 Bromo 3 chloro Propane	0.85 kg
		2.	3 Chloro Iminodibenzyl	0.91 kg
RA concerned may take further necessary action as per above decision of NC.				

52	Case No.:24/20/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00817/AM09/	RLA File :09/24/040/00140/AM09/	Lic.No/Date:0910034848 30.07.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.			

53	Case No.:26/20/82-ALC4/2008	Party Name:BIOCHEMICAL & SYNTHETIC PRODUCTS LTD	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00819/AM09/	RLA File :09/24/040/00167/AM09/	Lic.No/Date:0910034850 30.07.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.			

54	Case No.:30/20/82-ALC4/2008	Party Name:SURYA PHARMACEUTICAL LTD		Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00823/AM09/	RLA File :22/24/040/00032/AM09/		Lic.No/Date:2210008034 30.07.2008	Defer Date:18.11.2008

Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.

55	Case No.:31/20/82-ALC4/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00824/AM09/	RLA File :03/95/040/00312/AM09/	Lic.No/Date:0310480675 01.08.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of Chemical Division.			

56	Case No.:34/20/82-ALC4/2008	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00827/AM09/	RLA File :03/94/040/00356/AM09/	Lic.No/Date:0310480702 01.08.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.			

57	Case No.:38/20/82-ALC4/2008	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00831/AM09/	RLA File :09/24/040/00166/AM09/	Lic.No/Date:0910034905 01.08.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.			

58	Case No.:41/20/82-ALC4/2008	Party Name:MEDREICH CEPHTECH PVT LTD.	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00834/AM09/	RLA File :09/24/040/00149/AM09/	Lic.No/Date:0910034908 04.08.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.			

59	Case No.:43/20/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00836/AM09/	RLA File :09/24/040/00180/AM09/	Lic.No/Date:0910034928 04.08.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.			

60	Case No.:46/20/82-ALC4/2008	Party Name:KAMUD DRUGS PVT.LIMITED.,	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00839/AM09/	RLA File :31/24/040/00119/AM09/	Lic.No/Date:3110034700 04.08.2008	Defer

Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.				Date:18.11.2008	
61	Case No.:47/20/82-ALC4/2008	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred	
	HQ File :01/82/050/00840/AM09/	RLA File :03/94/040/00405/AM09/	Lic.No/Date:0310481261 05.08.2008	Defer Date:18.11.2008	
	Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.				
62	Case No.:49/20/82-ALC4/2008	Party Name:AARTI DRUGS LIMITED	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Approved	
	HQ File :01/82/050/00842/AM09/	RLA File :03/94/040/00210/AM09/	Lic.No/Date:0310481329 05.08.2008		
	Decision : Committee considered case as per agenda and in light of written comments of PI Division vide their U.O. No.35011/264/2006-PI-III, signed copy handed over in the meeting, and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
62	Export product	Export Qty.	Sl. No.	Import items	Qty. allowed
	Aceclofenec Sodium	1 Kg.	1.	Diclofenec Sodium	1.11 kg
			2.	Mono Chloro Aniline (MCA)	0.42 kg
			3.	10% Palladium on carbon	0.03 kg
			4.	Methylene Chloride	1.00 kg
			5.	Xylene	0.40 kg
			6.	Dimethyl formamide	1.00 kg
			7.	Methanol	1.37 kg
RA concerned may take further necessary action as per above decision of NC.					
63	Case No.:50/20/82-ALC4/2008	Party Name:AARTI DRUGS LIMITED	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Approved	
	HQ File :01/82/050/00843/AM09/	RLA File :03/94/040/00117/AM09/	Lic.No/Date:0310481343 05.08.2008		
	Decision : Committee considered case as per agenda and in light of written comments of PI Division vide their U.O. No.35011/178/2006-PI-III, signed copy handed over in the meeting, and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
63	Export product	Export Qty.	Sl. No.	Import items	Qty. allowed
	Ticlopidine Hcl	1 Kg.	1.	Thiophene-2-ethanol	0.72 kg
			2.	Toluene	1.61 kg

		3.	Tri ethyl amine	0.25 kg
		4.	Benzene Sulphonyl Chloride	0.99 kg
		5.	Sodium Hydroxide Flakes	0.747 kg
		6.	Ortho Chloro Benzyl amine	0.80 kg
		7.	Acetone	0.22 kg
		8.	IPA	0.85 kg
		9.	Methanol	0.90 kg
		10.	Paraformaldehyde	0.300 kg
RA concerned may take further necessary action as per above decision of NC.				

64	Case No.:51/20/82-ALC4/2008	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00844/AM09/	RLA File :03/94/040/00339/AM09/	Lic.No/Date:0310481345 05.08.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.			

65	Case No.:52/20/82-ALC4/2008	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00845/AM09/	RLA File :03/94/040/00335/AM09/	Lic.No/Date:0310481360 05.08.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.			

66	Case No.:53/20/82-ALC4/2008	Party Name:MAHAVIR DYE CHEM	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Approved
	HQ File :01/82/050/00846/AM09/	RLA File :52/24/040/00011/AM09/	Lic.No/Date:5210024053 05.08.2008	
	Decision : Committee considered case as per agenda and in light of written comments of Chemical Division vide their U.O. No.14010/64/2008/Ch.III dated 14.10.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Export Qty.	Sl. No.	Import items
	2-Amino Phenol-4-(2-Carboxy Aniline Sulfomido)	1 Kg.	1.	Ortho Nitro Chloro Benzene
			2.	Phthalic Anhydride
			3.	Caustic Soda Flakes
Qty. allowed				
				0.980 kg
				0.812 kg
				3.912 kg
RA concerned may take further necessary action as per above decision of NC.				

67	Case No.:61/20/82-ALC4/2008	Party Name:HEMMO PHARMACEUTICALS PRIVATE	Meet No/Date:30/82-ALC4/2008	Status:Case
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	LIMITED	21.10.2008	Deferred
HQ File :01/82/050/00854/AM09/	RLA File :03/94/040/00251/AM09/	Lic.No/Date:0310481523 06.08.2008	Defer Date:18.11.2008
Decision : Committee decided to defer case for 18.11.2008 for comments of DBT.			

68	Case No.:1/21/82-ALC4/2008	Party Name:AROMA AROMATICS & FLAVOURS	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00856/AM09/	RLA File :05/24/040/00274/AM09/	Lic.No/Date:0510225070 07.08.2008	Defer Date:18.11.2008
Decision : Committee decided to defer case for 18.11.2008 for comments of Chemical Division.				

69	Case No.:5/22/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00868/AM09/	RLA File :03/94/040/00389/AM09/	Lic.No/Date:0310481960 08.08.2008	Defer Date:18.11.2008
Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.				

70	Case No.:2/22/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00865/AM09/	RLA File :09/24/040/00174/AM09/	Lic.No/Date:0910035004 11.08.2008	Defer Date:18.11.2008
Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.				

71	Case No.:3/22/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00866/AM09/	RLA File :09/24/040/00184/AM09/	Lic.No/Date:0910035005 11.08.2008	Defer Date:18.11.2008
Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.				

72	Case No.:4/22/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00867/AM09/	RLA File :09/24/040/00186/AM09/	Lic.No/Date:0910035006 11.08.2008	Defer Date:18.11.2008
Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.				

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73	Case No.:11/22/82-ALC4/2008	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00874/AM09/	RLA File :11/24/040/00017/AM09/	Lic.No/Date:1110018129 11.08.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.			

74	Case No.:13/22/82-ALC4/2008	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00876/AM09/	RLA File :03/94/040/00463/AM09/	Lic.No/Date:0310482119 11.08.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.			

75	Case No.:10/22/82-ALC4/2008	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00873/AM09/	RLA File :09/24/040/00189/AM09/	Lic.No/Date:0910035022 12.08.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.			

76

Case No.:19/22/82-ALC4/2008	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Approved	
HQ File :01/82/050/00882/AM09/	RLA File :03/94/040/00204/AM09/	Lic.No/Date:0310482608 14.08.2008		
Decision : Committee considered case as per agenda and in light of written comments of Chemical Division vide their U.O. No.14010/11/2008/Ch.II, signed copy handed over in the meeting, and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl. No.	Import items	Qty. allowed
2-Coumaranone 30% in Acetic Anhydride 70%	1 Kg.	1.	Ortho Chloro Phenyl Acetic Acid	0.653 kg
		2.	Caustic Soda Flakes	0.900 kg
		3.	Toluene	0.266 kg
RA concerned may take further necessary action as per above decision of NC.				

77	Case No.:24/22/82-ALC4/2008	Party Name:KREATIVE ORGANICS (P) LTD.,	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00887/AM09/	RLA File :09/24/040/00188/AM09/	Lic.No/Date:0910035081	Defer

		14.08.2008	Date:18.11.2008
Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.			

78

Case No.:29/22/82-ALC4/2008	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Approved	
HQ File :01/82/050/00892/AM09/	RLA File :03/94/040/00262/AM09/	Lic.No/Date:0310482758 14.08.2008		
Decision : Committee considered case as per agenda and in light of written comments of Chemical Division vide their U.O. No.14010/11/2008/Ch.II, signed copy handed over in the meeting, and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl. No.	Import items	Qty. allowed
2-Coumaranone 30% in Acetic Anhydride 70%	1 Kg.	1.	Ortho Chloro Phenyl Acetic Acid	0.653 kg
		2.	Caustic Soda Flakes	0.900 kg
		3.	Toluene	0.266 kg
RA concerned may take further necessary action as per above decision of NC.				

79	Case No.:27/22/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00890/AM09/	RLA File :03/94/040/00490/AM09/	Lic.No/Date:0310482885 18.08.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.			

80	Case No.:33/22/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00896/AM09/	RLA File :03/94/040/00359/AM09/	Lic.No/Date:0310482870 18.08.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.			

81	Case No.:34/22/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Approved
	HQ File :01/82/050/00897/AM09/	RLA File :03/94/040/00364/AM09/	Lic.No/Date:0310482880 18.08.2008	
	Decision :Committee considered case as per agenda and taking que from SION A-1945 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Tyloxox Water Soluble Powder (Pack Size 1 kg) Each gm. Contains: Tyloxox Tartarate BP(Vet) 100mg Doxycycline Hydrochloride 200 mg	500 Packs	1.	Tyloxox Tartarate BP (Vet)	50.50 kg
		2.	Doxycycline Hydrochloride	101.0 kg

82	Case No.:38/22/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00901/AM09/	RLA File :03/94/040/00452/AM09/	Lic.No/Date:0310482896 18.08.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.			

83	Case No.:39/22/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00902/AM09/	RLA File :03/94/040/00451/AM09/	Lic.No/Date:0310482900 18.08.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.			

84	Case No.:1/24/82-ALC4/2008	Party Name:TECKBOND LABORATORIES PVT. LTD.	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00934/AM09/	RLA File :09/24/040/00226/AM09/	Lic.No/Date:0910035159 28.08.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.			

85	Case No.:2/24/82-ALC4/2008	Party Name:TECKBOND LABORATORIES PVT. LTD.	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00935/AM09/	RLA File :09/24/040/00227/AM09/	Lic.No/Date:0910035160 28.08.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.			

86	Case No.:13/24/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00946/AM09/	RLA File :09/24/040/00205/AM09/	Lic.No/Date:0910035176 29.08.2008	Defer Date:02.12.2008

Decision :Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 02.12.2008.

87	Case No.:14/24/82-ALC4/2008	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00947/AM09/	RLA File :09/24/040/00183/AM09/	Lic.No/Date:0910035179 29.08.2008	Defer Date:02.12.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 02.12.2008.			

88	Case No.:15/24/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00948/AM09/	RLA File :09/24/040/00228/AM09/	Lic.No/Date:0910035181 29.08.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of Chemical Division.			

89	Case No.:22/24/82-ALC4/2008	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00955/AM09/	RLA File :03/95/040/00435/AM09/	Lic.No/Date:0310484735 01.09.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of PI Division.			

90	Case No.:23/24/82-ALC4/2008	Party Name:SCITECH SPECIALITIES PVT. LTD.	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00956/AM09/	RLA File :03/95/040/00324/AM09/	Lic.No/Date:0310484762 01.09.2008	Defer Date:02.12.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 02.12.2008.			

91	Case No.:25/24/82-ALC4/2008	Party Name:ALKALOIDS CORPORATION	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00958/AM09/	RLA File :02/24/040/00133/AM09/	Lic.No/Date:0210116782 02.09.2008	Defer Date:02.12.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 02.12.2008.			

92	Case No.:9/25/82-ALC4/2008	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00989/AM09/	RLA File :03/95/040/00466/AM09/	Lic.No/Date:0310485701 09.09.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of Chemical Division.			

93	Case No.:10/25/82-ALC4/2008	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00990/AM09/	RLA File :03/95/040/00467/AM09/	Lic.No/Date:0310485712 09.09.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of Chemical Division.			

94	Case No.:14/25/82-ALC4/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/00994/AM09/	RLA File :05/24/040/00228/AM09/	Lic.No/Date:0510227161 09.09.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of Chemical Division.			

95

Case No.:7/26/82-ALC4/2008	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Approved	
HQ File :01/82/050/01004/AM09/	RLA File :03/94/040/00357/AM09/	Lic.No/Date:0310485956 10.09.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/53/2008-PI-III dated 02.07.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl. No.	Import items	Qty. allowed
'(S,S)-2-Azabicyclo(3,3,0) Octane-3-Carboxylic Acid Benzylester Hydrochloride	1 Kg.	1.	Benzyl Alcohol	7.02 kg
		2.	Cyclo Pentanone	1.45 kg
		3.	Di-Iso Propyl Ether	2.375 kg
		4.	L-Serine	1.50 kg
		5.	Palladium Catalyst 5% Dry	0.05 kg
RA concerned may take further necessary action as per above decision of NC.				

96	Case No.:8/26/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Approved
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HQ File :01/82/050/01005/AM09/

RLA File :03/94/040/00543/AM09/

Lic.No/Date:0310485962

10.09.2008

Decision : Committee considered case as per agenda for ratification of norms in light of its earlier decision taken in its 2/09 meeting held on 08.04.2008 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Efavirenz Capsules 200mg [Efavirenz 204 mg/Capsule]	1No.	1.	(S)-5-chloro-alpha-(cyclopropyl ethyl)-2-amino-alpha-(trifluoro methyl) benzene methanol	1.092 kg/kg of Efavirenz
Efavirenz Tablets 600mg [Efavirenz 612 mg/tablet]	1 No.			

RA concerned may take further necessary action as per above decision of NC.

97

Case No.:9/26/82-ALC4/2008

Party Name:CIPLA LIMITED

Meet No/Date:30/82-ALC4/2008
21.10.2008Status:Case
Approved

HQ File :01/82/050/01006/AM09/

RLA File :03/94/040/00569/AM09/

Lic.No/Date:0310485964
10.09.2008

Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/83/2007-PI-III dated nil and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Stavudine Capsules 15 mg [Stavudine = 15.30 mg]	1 Kg.	1.	2',3'-dihydro,5'-O-Benzoyl,5-Methyl Uridine	2.00 kg/kg of Stavudine
Stavudine Capsules 20mg [Stavudine = 20.40 mg]	1 Kg.	2.	Butyl Acetate	2.09 kg/kg of Stavudine
Stavudine Capsules 30 mg [Stavudine = 30.60 mg]	1 Kg.			
Stavudine Capsules 40 mg [Stavudine = 40.80 mg]	1 kg.			

RA concerned may take further necessary action as per above decision of NC.

98	Case No.:1/30/82-ALC4/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/01152/AM09/	RLA File :03/95/040/00522/AM09/	Lic.No/Date:0310490109 14.10.2008	Defer Date:02.12.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 02.12.2008.			

99	Case No.:2/30/82-ALC4/2008	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/01153/AM09/	RLA File :34/24/040/00130/AM09/	Lic.No/Date:3410022514 14.10.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of Chemical Division.			

100	Case No.:3/30/82-ALC4/2008	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/01154/AM09/	RLA File :34/24/040/00128/AM09/	Lic.No/Date:3410022518 14.10.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of Chemical Division.			

101	Case No.:4/30/82-ALC4/2008	Party Name:BALAJI AMINES LIMITED	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/01155/AM09/	RLA File :31/24/040/00189/AM09/	Lic.No/Date:3110035766 14.10.2008	Defer Date:18.11.2008
	Decision : Committee decided to defer case for 18.11.2008 for comments of Chemical Division.			

102	Case No.:5/30/82-ALC4/2008	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:30/82-ALC4/2008 21.10.2008	Status:Case Deferred
	HQ File :01/82/050/01156/AM09/	RLA File :09/24/040/00282/AM09/	Lic.No/Date:0910035638 15.10.2008	Defer Date:02.12.2008
	Decision : Committee decided to call for a copy of application, copy of Drug Manufacturing Licence, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 02.12.2008.			

103	Case No.:6/30/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:30/82-ALC4/2008	Status:Case
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		21.10.2008		Approved
HQ File :01/82/050/01157/AM09/	RLA File :05/24/040/00459/AM09/	Lic.No/Date:0510229363 16.10.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 13/82 meeting held on 24.06.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Volini Gel 30 gm tube (Each tube contains 1.5 gm Racementhol)	1 No.	1.	Raccmenthol	1.575 gm/30 gm tube
RA concerned may take further necessary action as per above decision of NC.				
